



2026:AHC:13033

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 204 of 2026

Shankarlal

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dwijendra Prasad, Pradyumna Kumar
Counsel for Respondent(s)	:	Avinash Chandra Srivastava, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The revision No.2951/2025, Computer Case No.C202501000002951, was filed by the private respondents namely Nanak Chand and others against the present petitioner in which notices were issued to the petitioner on 30.10.2025.

2. It is argued by counsel for the petitioner that petitioner has already submitted his written statement in the aforesaid proceedings but till date no decision has been taken hence present writ petition has been filed with the prayer to direct the respondent no.2-Additional Commissioner (Judicial), IInd Agra Division, Agra before whom the aforesaid revision is pending to decide the same expeditiously.

3. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that revision is filed in the year 2025.

5. In view of the above, no relief could be granted to the petitioner. However, court below before whom aforesaid revision is pending is directed to decide the aforesaid revision strictly in accordance with law without granting any

unnecessary adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is disposed of.

January 19, 2026
Pramod Tripathi

(Prakash Padia,J.)